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Title : Papers laid on the Table of the House by members/Ministers.

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT (SHRI AJAY MAKEN): Sir, on behalf of Shri S. Jaipal Reddy, I beg to lay on the Table --

(1) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619 A of the Companies Act, 1956:-

- (i) Review by the Government of the working of the National Buildings Construction Corporation Limited, New Delhi, for the year 2004-2005.
- (ii) Annual Report of the National Buildings Construction Corporation Limited, New Delhi, for the year 2004-2005, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

(2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.

(Placed in Library, See No. LT 3727/2006)

THE MINISTER OF STATE IN THE MINISTRY OF COMMUNICATIONS AND INFORMATION TECHNOLOGY (DR. SHAKEEL AHMAD): I beg to lay on the Table a copy of the Detailed Demands for Grants (Hindi and English versions) of the Department of Information Technology for the year 2006-2007.

(Placed in Library, See No. LT 3728/2006)

THE MINISTER OF FINANCE (SHRI P. CHIDAMBARAM): Sir, on behalf of Shri S.S. Palanimanickam, I beg to lay on the Table --

(1) A copy each of the following Notifications (Hindi and English versions) under sub-section (7) of section 9A of the Customs Tariff Act, 1975:-

- (i) G.S.R. 61 (E) published in Gazette of India dated the 13th February, 2006 together with an explanatory memorandum making certain amendments in the Notification No. 73/2003-Cus., dated the 1st May, 2003.
- (ii) G.S.R. 62 (E) published in Gazette of India dated the 13th February, 2006 together with an explanatory memorandum seeking to provisionally exempt imports of compact fluorescent lamps exported by M/s Osram China Lighting Limited, People's Republic of China, from anti-dumping duty imposed thereon.
- (iii) G.S.R. 67 (E) published in Gazette of India dated the 16th February, 2006 together with an explanatory memorandum seeking to extend levy of anti-dumping duty on imports of pencil cells and primary batteries, originating in, or exported from, the People's Republic of China.

(Placed in Library, See No. LT 3729/2006)

(2) A copy of the Notification No. G.S.R.63 (E) (Hindi and English versions) published in Gazette of India dated the 13th February, 2006, together with an explanatory memorandum making certain amendments in the Notification No. 214/86-CE dated the 25th March, 1986, under sub-section (2) of section 38 of the Central Excise Act, 1944.

(Placed in Library, See No. LT 3730/2006)

(3) A copy each of the following Notifications (Hindi and English versions) under sub-section (5) of section 17A of the General Insurance Business (Nationalization) Act, 1972:-

- (i) The General Insurance (Rationalisation of Pay Scales and other Conditions of Service of Officers) Second Amendment Scheme, 2005 published in Notification No. S.O. 1792 (E) in Gazette of India dated the 21st

December, 2005.

- (ii) The General Insurance (Rationalisation and Revision of Pay Scales and other Conditions of Service of Supervisory, Clerical and Subordinate Staff) Second Amendment Scheme, 2005 published in Notification No. S.O. 1793 (E) in Gazette of India dated the 21st December, 2005.

(Placed in Library, See No. LT 3731/2006)

(4) A copy each of the following Notifications (Hindi and English versions) under sub-section (3) of section 114 of the Insurance Act, 1968:-

- (i) The Insurance Regulatory and Development Authority (Obligation of Insurers to Rural or Social Sectors) (Amendment) Regulations, 2005, published in Notification No. F.No. IRDA/Reg./4/2005/37 in Gazette of India dated the 28th December, 2005.
- (ii) The Insurance Regulatory and Development Authority (Micro-insurance) Regulations, 2005, published in Notification No. F.No. IRDA/MI/3/2005 in Gazette of India dated the 10th November, 2005.

(Placed in Library, See No. LT 3732/2006)

(5) A copy of the Annual Report (Hindi and English versions) of the Insurance Regulatory and Development Authority, Hyderabad, for the year 2004-2005, alongwith Audited Accounts, under sub-section (3) of section 20 of the Insurance Regulatory and Development Authority Act, 1999.

(Placed in Library, See No. LT 3733/2006)

THE MINISTER OF STATE IN THE MINISTRY OF TEXTILES (SHRI E.V.K.S. ELANGO VAN): I beg to lay on the Table –

(1) (i) A copy of the Annual Report (Hindi and English versions) of the Handloom Export Promotion Council, Chennai, for the year 2004-2005, alongwith Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Handloom Export Promotion Council, Chennai, for the year 2004-2005.

(2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.

(Placed in Library, See No. LT 3734/2006)

(3) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Fashion Technology, New Delhi, for the year 2002-2003, alongwith Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Institute of Fashion Technology, New Delhi, for the year 2002-2003.

(4) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (3) above.

(Placed in Library, See No. LT 3735/2006)

(5) (i) A copy of the Annual Report (Hindi and English versions) of the National Centre for Jute Diversification, Kolkata, for the year 2004-2005, alongwith Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Centre for Jute Diversification, Kolkata, for the year 2004-2005.

(6) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (5) above.

(Placed in Library, See No. LT 3736/2006)
